

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2228/2008
(From the judgement and order dated 25/02/2008 in DBCRL No. 439/2002 & DBCMB No. 1032/2007
of The HIGH COURT OF RAJASTHAN AT JODHPUR)

HEERA LAL Petitioner(s)

VERSUS

STATE OF RAJASTHAN Respondent(s)
(With appln(s) for bail and office report)

Date: 13/05/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s) Mr. V.J. Francis, Adv.
Mr.A.Radhkrishnan, Adv.
Mr.Anupam Mishra, Adv.
Mr. K.S.Bhati, Adv.

For Respondent(s) Mr.Naveen Kumar Singh, Adv.
Mr. Shashwat Gupta, Adv.
Mr.Aruneshwar Gupta, Adv.

UPON hearing counsel the Court made the following
ORDER

Leave granted.

Having regard to the fact that the appellant is in custody for about seven and half years, he is directed to be released on bail on furnishing bail bond for Rs.10,000/- with two sureties each of the like amount to the satisfaction of the trial Court.

The appeal is allowed.

[Meenu Sethi] [Pushap Lata Bhardwaj]
A.R.-cum-P.S.

Court Master

Signed order is placed on the file
IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 878 OF 2008
(Arising out of S.L.P. (Crl.) No.2228/2008)

Heera Lal ...Appellant

Versus

State of Rajasthan ...Respondent

O R D E R

Leave granted.

Having regard to the fact that the appellant is in custody for

about seven and half years, he is directed to be released on bail on furnishing bail bond for Rs.10,000/- with two sureties each of the like amount to the satisfaction of the trial Court.

The appeal is allowed.

...J.

[S.B. SINHA]

.....J.
[LOKESHWAR SINGH PANTA]

New Delhi,
May 13, 2008.